

(a) whether Government have instructed all Ministries/Departments to make use of Maruti Vans in place of Ambassador Cars to save petrol;

(b) if so, whether the instructions are being strictly followed by all the Ministries/Departments; and

(c) if not, the steps being taken to ensure their compliance?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) to (c). Instructions were issued in 1985 to all Central Government Departments that in addition to Ambassador/Fiat cars, they could also purchase Maruti cars for use as staff cars. Subsequently, purchase of Maruti vans and Gypsies was also allowed. These instructions have recently been reiterated, keeping in view the need to economise on consumption of fuel.

Banning Use of Government Vehicles on Sundays

889. SHRI M.V. CHANDRA SHEKARA MURTHY:
SHRI V. SREENIVASA PRASAD:
DR. C. SILVERA:

Will the Minister of FINANCE be pleased to state:

(a) whether Government have a proposal to ban use of Government vehicles on Sundays with a view to curbing petrol consumption;

(b) if so, the details of instructions issued in this regard;

(c) whether instructions have also been issued to State Governments to follow the guidelines in this regard;

(d) if so, by when the instructions would be implemented; and

(e) the measures proposed to be taken to watch implementation of the decision?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) No, Sir.

(b) to (e). Do not arise.

Demand for Continuation of Mahabharat for Showing Swargarohan of Pandavas

890. SHRI C.P. MUDALAGIRIYAPPA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether there is a demand by several organisations and by the people in general for the continuation of 'Mahabharat' on the pattern of 'Uttar Ramayan' to show "Swargarohan" of Pandavas;

(b) whether the producers of Mahabharat have come forward to produce such a T.V. serial episodes depicting 'Swargarohan'; and

(c) if so, the reaction of Government thereto?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P UPENDRA): (a) No, Sir.

(b) No such proposal appears to have been received.

(c) Does not arise.

Export Obligation of Companies

891. SHRIMATI SUBHASHINI ALI: Will the Minister of COMMERCE be pleased to state:

(a) whether some companies are exporting items manufactured by other companies to meet their export obligation; and

(b) if so, the steps taken by Government to ensure that these companies export their own manufactured goods for which they had got the licence?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI AR-ANGIL SHREEDHARAN): (a) and (b). In case of import of Capital Goods with export obligation, it is necessary that the goods exported are manufactured using the Capital Goods allowed for import. In case of obligation against licences providing for import of inputs for export production, it is necessary that the goods exported are manufactured by the licensee when he is a manufacturer-exporter. In case the licensee is a Merchant Exporter, he is allowed the facility of getting the goods manufactured from his supporting manufacturers for fulfilment of his export obligation.

[*Translation*]

Provision of Transport and Lodging Facilities at Chachai Waterfall in Reena District of Madhya Pradesh

892. SHRI YAMUNA PRASAD SHASTRI: Will the Minister of TOURISM be pleased to state:

(a) whether a large number of foreign and Indian tourists visit Reena district in Madhya Pradesh every year to see Chachai waterfall and the ancient temple on Debtalab;

(b) if so, whether there are proper transport and lodging facilities for tourists

visiting these tourist spots; and

(c) if not, the steps Government propose to take to provide these facilities at these places?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SATYA PAL MALIK): (a) to (c). Assessment of tourism resources on specific tourist centres and its development is primarily the responsibility of the State Government.

Impact of New Import-Export Policy

893. SHRI YAMUNA PRASAD SHASTRI:
PROF. P.J. KURIEN:
SHRI HARI KEWAL PRASAD:

Will the Minister of COMMERCE be pleased to state:

(a) the value of goods imported and exported during the period December, 1989 to June, 1990 and the figures for the corresponding period last year; and

(b) whether exports have increased and export-import gap reduced as a result of the new Import-Export Policy and if so, the extent thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI AR-ANGIL SHREEDHARAN): (a) and (b). As per the latest data available, imports and exports during December, 1989 to May, 1990 and during the corresponding period of December, 1988 to May, 1989 were as under:—

Rs. crores

<i>Period</i>	<i>Value</i>		
	<i>Imports</i>	<i>Exports</i>	<i>Deficit</i>
Dec. '89 to May, '90	20127	15957	4170
Dec. '88 to May, '89	14990	12140	2850

(Source: DGCI&S, Calcutta)